

Government of India
Ministry of Finance
Department of Expenditure

LOK SABHA
STARRED QUESTION NO. 57

TO BE ANSWERED ON FRIDAY, THE 18th NOVEMBER, 2016
KARTIKA 27, 1938 (SAKA)

ALLOWANCES TO GOVERNMENT EMPLOYEES

QUESTION

***57. SHRI S. R. VIJAYAKUMAR:**
SHRI SUDHEER GUPTA:

Will the **Minister of FINANCE** be pleased to state:

- (a) whether the Government has deferred the Seventh Pay Commission's recommendations on various allowances, perks and perquisites and referred the matter to a Committee;
- (b) if so, the details thereof along with the terms of reference and aims and objectives of this move;
- (c) whether the Committee has submitted its report to the Government and if so, the details thereof and if not, the reasons for the delay; and
- (d) the timeframe drawn for the Committee to submit its report to the Government and the date from which the allowances including house rent, education and transport allowances are likely to be made effective?

ANSWER
FINANCE MINISTER
(SHRI ARUN JAITLEY)

A Statement is laid on the Table of the House

**Statement Annexed with the Lok Sabha Starred Question No. 57 for
18.11.2016 by Shri S. R. Vijayakumar and Shri Sudheer Gupta on
Allowances to Government Employees**

(a) & (b): In view of the number of representations received with regard to substantial changes with the existing provisions relating to Allowances recommended by the 7th Central Pay Commission, the Government has set up a Committee to examine the recommendations of the Commission on allowances (except Dearness Allowance). The Committee has been asked to go into the recommendations of the Commission on various allowances and, having regard to the representations made by the staff associations as also the suggestions of the concerned Ministries/Departments and to make recommendations as to whether any changes in the recommendations of the Commission are warranted and, if so, in what form. Till a final decision is taken by the Government based on the recommendations of this Committee, all allowances (except Dearness Allowance) will continue to be paid at existing rates in the existing pay structure. The Committee, constituted vide order dated 22.7.2016, is to submit its report within four months.

(c) & (d): The Committee has been interacting with various stake-holders to discuss their demands and has so far held discussions with National Council (Staff Side), Joint Consultative Machinery, representatives from staff associations and officials from Ministry of Health & Family Welfare, Ministry of Home Affairs and Department of Posts. The Committee may also interact with the representatives of some other major Ministries/Departments and stakeholders with whom consultations are yet to be held before finalizing its Report. On submission of the Report, the matter pertaining to allowances will be considered by the Government and appropriate decision will be taken thereafter.
